

FOREWORD

The Government of India enacted the “Prevention of Food Adulteration Act” in 1954. Since then, there have been enormous changes in science and technology and in the economic situation. Some of these changes have been so rapid that it has been difficult for the industry, consumers, dealers and retailers to keep up with the pace of change. Yet, it is vital to keep abreast of the latest legal requirements.

CII has, therefore, brought out this publication which compiles and updates all the changes to the Prevention of Food Adulteration Act and Rules right up to 1st August 2004. This publication is a result of the enormous effort by Mr. D.S. Chadha, Technical Adviser (Food) CII, & former Asst. Director General (PFA) and Secretary, Central Committee for Food Standards (CCFS), Ministry of Health, Government of India.

CII has always envisioned a liberated, competitive and global food industry in India. I have no doubt that this latest compilation will be invaluable both to the food industry as well as to law and policy makers, particularly in the current economic scenario where modernisation of agricultural production and the growth of the food processing sector are so vital to the Indian economy.

CII believes that the transition of India into a “Food Factory” for the World would soon become a reality.

Though every care is taken to ensure that there is no omission / error but it cannot take the responsibility, if any inadvertent omission / error has crept in.

New Delhi

N Srinivasan
Director General
Confederation of Indian Industry

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This slip entitles the purchaser free supply of amendment to PFA Rules as notified till 31st December 2004.

The slip duly signed may be sent to:

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